

elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Jute Committee."

The motion was adopted.

INDIAN CENTRAL COCONUT COMMITTEE

Dr. P. S. Deshmukh: I beg to move:

"That in pursuance of clause (g) of section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Central Coconut Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (g) of section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Central Coconut Committee."

The motion was adopted.

EMPLOYEES' STATE INSURANCE CORPORATION

The Minister of Labour and Employment and Planning (Shri Nanda): I beg to move:

"That in pursuance of clause (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the Employees' State Insurance Corporation"

Mr. Speaker: The question is:

"That in pursuance of clause (i) of section 4 of the Employees'

State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the Employees' State Insurance Corporation"

The motion was adopted.

ESTIMATES COMMITTEE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (i) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among their number to be Members of the Committee on Estimates for the period commencing from the 1st June, 1957 to the 30th April, 1958".

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (i) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among their number to be Members of the Committee on Estimates for the period commencing from the 1st June, 1957 to the 30th April, 1958".

The motion was adopted.

PUBLIC ACCOUNTS COMMITTEE

Shri Satya Narayan Sinha: I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among their number to be Members of the Committee on Public Accounts for the period commencing from the 1st June, 1957, to the 30th April, 1958".